Outstanding cement subsidy payable to M|s Porsuram Cement Ltd. (Xezu), Arunachal Pradesh

298. SHRI NYODEK YONGGAM: Will the PRIME MINISTER be pleased to state:

(a) what is the outstanding amount of subsidy for cement to be paid to Porsuram Cement Ltd. (TEZU) of Arunachal Pradesh; and

(b) by when this amount is likely to be paid to the Porsuram Cement Ltd. (TEZU)?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J- KURIEN): (a) and (b) A statement is attached.

#### Statement

(a) No claim for subsidy on cement of M|s. Porsuram Cement Ltd. (TEZU) is pending under the Central Investment Subsidy Scheme/ Transport Subsidy Scheme.

(b) Does not arise.

### Financial Assistance to Tamil Nadu

299. SHRI R. T GOPALAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government of Tamil Nadu have sought financial assistance from Government for industrial development; and

(b) if so, the amount sanctioned by Government during 1990-91 in this regard?

THE MINISTER OF STATE (IN-DEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) and (b) Financial assistance to States is given in the form of Central assisfor financing State Plans. The tance normal gross Central assistance for Tamil Nadu's State Plan for 1990-91 was approved at Rs. 404.70 crores excluding externally aided projects (EAP). The outlay approved for

the State's industrial sector was Rs. 93.76 crores for 1990-91.

Industrial units having foreign collaborations

300. SHRI PRAKASH YASH-WANT AMBEDKAR: Will the PRIME MINISTER be pleased to state:

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(a) what is the number of industrial units having foreign collaboration/foreign trade marks as on date; and

(b) what is the amount of royalties remitted by these industrial units to their foreign collaborators?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) The information is being collected and will be laid on the Table of the House.

### **Restriction on import of drugs**

301. SHRIMATI RATAN KUM-; ARI: Will the PRIME MINISTER be pleased to state:

(a) what are the names of drugs on which ban/restriction on imports have been recommended by Government during 1990-91;

(b) what are the names of the companies which submitted the requests;

(c) when each recommendation was made;

(d) what are the details of licensed capacity and production of each item during the last three years, year-wise; and

(e) what are the names of drugs where low duty paid inputs have been used and what are the names of these inputs?

THE MINISTER OF STATE TN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRT CHIN-TA MOHAN): (a) Government has not recommended ban on imports of ' any drug during 1990-91. (b) to (e) Do not arise.

# Complaints by MPs and ex-MPs concerning drugs/medicines

302. SHEIMATI RATAN KUM-ARI: Will the PRIME MINISTER be pleased to state:

(a) how many letters his Ministry have received from Members of Parliament and ex-Members of Parliament concerning drug/medicines issues and complaints against certain officials in his Ministry from 1st January, 1990 to 30th June, 1991;

(b) what are the details of main issues raised and what action has been taken; and

(c) how many communications are still pending to be replied and by when these replies would be sent?

THE MINISTER OF STATE IN THE MINISTRY CHEMICALS AND FERTILIZERS (SHR1 CHESTTA MO-HAN) : (a) During the period from 1st January, 1990 to 30th June, 1991 large number of letters have been received from Members and ex-Members of Parliament regarding wide ranging issues relating to drugs| medicines as well as some complaints against certain officials

(b) These issues include criteria adopted for exclusion/inclusion of drugs under price control, pricing of drugs, dereservation of public sector items, fixing stages of PMP, recoveries against drug companies etc. Many of these issues are under examination and also under the consideration of the Standing Committee constituted for reviewing issues related to implementation of DPCO.

(c) A large number of issues are linked to the ongoing review of DPCO and are still under examination. Replies to Members of Parliament will be furnished once the examination is concluded.

## Formulations marketing by Glaxo

303. SHRIMATI RATAN KUMARI: Will the PRIME MINISTER be pleased to state:

(a) what are the names of formulations basea on Betamethasone and its salts in different packs being marketed by M/s. Glaxo;

(b) what was the number of packs sold during 12th May, 1981 to 25th August, 1987 of each;

(c) what was the price enjoyed by the company on each pack of each product by virtue of Court's order;

(d) what was the price of each medicine based on the bulk drug price fixed on 20th November, 1986 along with other parameters allowed while assessing the liability under DPEA;

(e) what is the amount assessed in each pack overcharged from the public; and

(f) what were the prices fixed for Betamethasone and its salts from 1981 to 1991 date-wise and what were the prices recommended by BICP each time?

THE MINISTER OF STATE TN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (f) Based on data relating to bulk drugs and formulations furnished by the company itself, a tentative liability of Rs. 71.72 crores was communicated to the company. However, the Company has filed a petition in the Delhi High Court and the matter is, therefore, sub-judice.

### Foreign visits by former development Commissioner (PI)

304. SHRIMATI RATAN KUM-ARI: Will the PRIME MINISTER be pleased to state: